

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-311**  
IB-352/ND/2020

**IN THE MATTER OF:**

Vijayasri Enterprises.

**Vs**

M/s Patel Wood Products Ltd

....Applicant

....Respondent

**SECTION**

Under Section –9 of IBC, 2016

Order delivered on 10.02.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent : Adv. Naman Gupta

**ORDER**

Ld. Counsel for respondent has put in appearance and submitted that the representative of the Corporate Debtor is present before the Adjudicating Authority and informed that no dispute is raised by the Corporate Debtor. Therefore, the Corporate Debtor does not want to file the reply. So, right to file the reply is hereby closed.

Ld. Counsel for petitioner has put in appearance and submitted that she has received the consent letter of the IRP and she wanted to bring this document on record. Let the same be filed by filing supplementary affidavit. List the case on **28.02.2020**.

sd/-

(K.K. VOHRA)  
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

(Chirag)